

CBI Case No. 412/2019

CBI Vs. Chanchal Ghosh Etc.

08.07.2020.

**Present:- Mr. Neetu Singh, Ld. PP for CBI.
Accused No. 1 & Accused No. 3 in person.
Sh. Atul Jha, Ld. Counsel for A-1 Chanchal Ghosh & A2
M/s Unitrack Logistics Pvt. Ltd.
Sh. Amrender Choubey, Ld. Counsel for A-4 S.C. Rout.
Sh. S. Chakraborty, Ld. Counsel for A-5 Ajay Kumar
Jena.
Sh. Akhand Pratap Singh, Ld. Counsel for A-6 Pavan
Arya.
Sh. Krishan Kumar Nadar, Ld. Counsel for A-7, P.
Shivram Bhat.
(Proceedings qua A-8 & A-9 remain stayed in view of the
order dt. 17.02.2020 passed by the Hon'ble High Court in
Cri. M.C. No. 883/2020).**

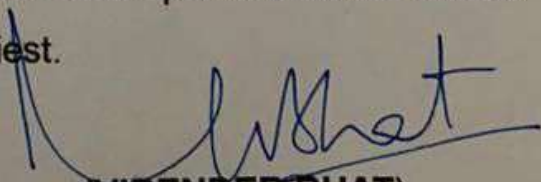
Hearing was conducted today at 10.30 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Written submissions have already been filed on behalf of A-1, A-2, A-3, A-6 & A-7.

Ld. PP as well as the Ld. Counsels appearing for A4 & A5 seek some more time for filing written submissions. Accordingly, one week's further time is granted to them for the said purpose.

The case shall be taken up for hearing oral submissions of the parties, if required, on 20.07.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/08.07.2020**